

**THE CODE OF CIVIL PROCEDURE (HYDERABAD
AMENDMENT) ACT, 1953.**

No. XI OF 1953.

C O N T E N T S.

Preamble.

Sections.

1. Short title, extent and Commencement.
2. Amendment of section 60, Act V of 1908.

***THE CODE OF CIVIL PROCEDURE (HYDERABAD AMENDMENT) ACT, 1953.**

No. XI OF 1953.

An Act to amend the Code of Civil Procedure, 1908, in its application to the State of Hyderabad.

Whereas it is expedient to amend the Code of Civil Procedure, 1908, in its application to the State of Hyderabad, for the purposes hereinafter appearing ; Preamble.

It is hereby enacted as follows :—

1. (i) This Act may be called the Code of Civil Procedure (Hyderabad Amendment) Act, 1953. Short title, extent and commencement.

(ii) It extends to the whole of the State of Hyderabad,

(iii) It shall come into force at once.

2. In the proviso to sub-section (1) of section 60 of the Code of Civil Procedure, 1908— Amendment of section 60 Act, V of 1908.

(i) after clause (k) the following clause shall be inserted, namely :—

“(kk) amounts payable under policies issuee in pursuance of the Rules for the Hyderabad State Life Insurance and Provident Fund ;” and

(ii) after explanation 2, the following Explanation shall be inserted, namely :—

“Explanation 2-A. Where any sum payable to a Government servant is exempt from attachment under the provisions of clause (kk), such sum shall remain exempt from attachment notwithstanding the fact that owing to the death of the Government servant it is payable to some other person.”

